

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 202 of 2020

In the matter of:

Kridhan Infrastructure Pvt. Ltd.

....Appellant

Vs.

Venkatesan Sankaranarayan & Anr.

...Respondents

Present

For Appellant **Mr. Krishnendu Datta & Mr. Udit Chauhan, Advocates.**

For Respondents: **Ms. Misha, Ms. Charu Bansal, Advocates for EARC.**
Mr. Rupesh Gupta, Mr. Ramachandran Subramanian,
Mr. Ashish Makhija, Advocates.
Mr. Anurag Bhatt, Advocate for R-1.

ORDER

(Virtual Mode)

18.08.2020: For filing of an Affidavit by the side of the Appellant at request of Counsel for the Appellant, the matter is adjourned to **20th August, 2020**. The Registry is directed to receive said Affidavit copy to be filed on behalf of the Appellant side.

The Interim Order passed earlier by this Court shall continue till then.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/Kam